

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 183/2001 IN OA -2053/2000.

New Delhi : Dated this the 23<sup>rd</sup> day of APRIL , 2001

HON'BLE MR.S.R.ADICE, VICE CHAIRMAN (A)

HON'BLE DR.A.NEDAVALLI, MEMBER (J)

Gulab Bhati,  
House No.111/G, Ward No.9,  
Near MCD School, Kishangarh,  
PO Vasant Kunj,  
New Delhi -70

....Applicant.

(By Advocate: Shri Ranbir Yadav)

Versus

1. Mr. Maharaj Krishna Kaw,  
Secretary,  
Ministry of Human Resource Development,  
(Dept. of Secondary Education of Higher Education),  
Shastri Bhawan,  
New Delhi-11

2. Dr. (Mrs) Pushpala Tareja,  
Director, Central Hindi Directorate,  
Ministry of Human Resource Development,  
(Dept. of Secondary Education & Higher Education),  
West Block-7, R.K.Puram,  
New Delhi-66.

....Contemnors.  
Respondents

ORDER

S.R.Adice, VC(A):

Heard applicants' counsel on CP No.183/2001  
alleging contumacious disobedience of the Tribunal's  
order dated 19.10.2000 in OA No.2053/2000.

2. By that order respondents were directed to dispose  
of applicant's representation by a detailed, speaking and  
reasoned order.

3. Respondents have issued the aforesaid order on  
4.1.2001 (Annexure-CP-4) which is now impugned.

4. If applicant is aggrieved by the aforesaid order  
dated 4.1.2001, the remedy is not through a CP as has clearly  
been held by the Hon'ble Supreme Court in J.S.Parihar Vs.

Duggar & Ors. JT 1996 (9) SC 6086

5. Giving liberty to applicant to agitate his grievance in accordance with law, if so advised, the CP is dismissed. Notices discharged.

A. Kedarabhat

( DR. S. A. VEDAVALLI )  
MEMBER (J)

Mr. J. D. G. (S. R. ADIGE)  
VICE CHAIRMAN (A)

/ug/